

- (2) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :—

- (i) Annual Accounts of the Cochin Port Trust for the year 1967-68 and the Audit Report thereon.
- (ii) Annual Accounts of the Visakha Patnam Port Trust for the year 1967-68 and the Audit Report thereon.

[Placed in Library. See No. LT—1357/69]

12.24 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 1742 RE-DETERIORATION IN THE STANDARD OF SPORTS

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : While replying to a supplementary question by Shri Dinkar Desai, the Minister of state had made the following statement:—

“But I would like to inform him that the Government has taken a decision that, in lieu of the NCC, which was compulsory before, sports are going to be compulsory part of curriculum.”

The Minister of State in the Ministry of Education and Youth Services now wants to substitute the above Statement with the following statement:—

“But I would like to inform the House that the Government has taken a decision that there will be three parallel programmes *viz.*, National Cadet Corps (NCC), National Service Corps (NSC) and National Sports Organisation (NSO) and it is open to students of the first two years of the degree course to join one of these streams. As regards the third option, it has been decided that only such students who showed marked proficiency in Games and Sports will be eligible to join the (NSO) programme. However, for the time being, due to

non-availability of sufficient funds NSC/NSO programmes will be implemented, on a voluntary and selective basis.”

12.25 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH) : Sir, with your permission, I rise to announce that Government Business in this House during the week commencing from 28th July, 1969, will consist of :—

- (1) Consideration of Statutory Resolution given notice of by Shri Yajna Datt Sharma and other seeking disapproval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969.
- (2) Consideration and passing of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969.
- (3) Consideration of Statutory Resolution given notice of by Shri Yajna Datt Sharma seeking disapproval of the Central Sales Tax (Amendment) Ordinance, 1969 and consideration and passing of the Central Sales Tax (Amendment) Bill, 1969.
- (4) Consideration of statutory Resolution given notice by Shri Kanwar Lal Gupta and others seeking disapproval of the Gold (Control) Amendment Ordinance, 1969 and consideration and passing of the Gold (Control) Amendment Bill, 1969.
- (5) Consideration of any item of Government Business carried over from today's Order Paper.